

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 104 of 2015**

Dated : 29<sup>th</sup> March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Kerala State Electricity Board Ltd. ...Appellant(s)  
Versus  
Kerala State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. M. T. George

Counsel for the Respondent(s) : Mr. Ramesh Babu M.R. for R.1

Mr. Sandeep Rajpurohit and  
Ms. Neha Garg for Mr. Anand K.  
Ganesan for R.2

**ORDER**

Mr. Ramesh Babu, learned counsel for the State Commission, states that the Commission does not desire to file Counter Affidavit/reply but relies on its Impugned judgment. Counter Affidavit on behalf of the contesting respondent has already been filed. Mr. M.T.George, learned counsel for the appellant, Electricity Board, is directed to file rejoinder within one week and no more. The only issue involved in this matter is regarding penal interest on excess drawal of power

Post the matter for arguments on **11<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**